

অসম



ৰাজপত্ৰ

सत्यमेव जयते

THE ASSAM GAZETTE

অসমসভাৰণ

EXTRAORDINARY

প্ৰাৰ্থ কৰ্তৃক প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

NOTIFICATION

The 11th May 1990

No-LGL.168/89/31.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

## ASSAM ACT No. IX OF 1990

(Received the assent of the Governor on 8th May, 1990)

THE ASSAM LAND REVENUE RE-ASSESSMENT  
(AMENDMENT) ACT, 1990

An

Act

further to amend the Assam Land Revenue Re-assessment Act, 1936.

Preamble Whereas it is expedient further to amend the Assam Land Revenue Re-assessment Act, 1936 (Assam Act-VIII of 1936), hereinafter called the principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Forty-first Year of the Republic of India as follows :—

Short title,  
extent and  
commence-  
ment

1. (1) This Act may be called the Assam Land Revenue Re-assessment (Amendment) Act, 1990.
- (2) It shall have the like extent as the principal Act.
- (3) It shall be deemed to have come into force on the 27th day of December, 1989.

2. In Section 2, after the clause (xii), the following new clauses shall be inserted, namely :—

- (xiii) 'Tea Lands' means lands taken up for special cultivation of tea and for purposes ancillary thereto in the Tea Estates ;
- (xiv) 'Tea Group' means a group of tea estates which are included by the Settlement Officer in one set of proposals for re-classification and re-assessment under this Act ;
- (xv) 'Industrial Lands' means lands used for the purposes of manufacturing industrial products of various kinds as may be prescribed in the Rules ;
- (xvi) All words and expressions used in this Act and not defined herein shall have the same meaning assigned to them respectively in the principal Act and the Assam Land and Revenue Regulation, 1886.

Deletion of Section 6 of Assam Act-VIII of 1936. 3. In the principal Act, Section 6 shall be deleted.

Amendment of Section 11 of the Assam Act VIII of 1936. 4. In the principal Act, in Section 11:—

- (1) In sub-section (1) the full stop (.) after the words, "Settlement Officer" shall be deleted and thereafter the words "except in tea group" shall be added.
- (2) In sub-section (2), figures and the words "30 per cent" and "50 per cent" shall be substituted by the expression "three times" and "five times" respectively.
- (3) In sub-section (2), in the proviso, the words "settled or used for special cultivation or" shall be deleted.

Insertion of a new Section as 11 A. 5. In the principal Act, after Section 11, following new section shall be inserted, namely:—

"11 A. Notwithstanding anything contained in Section 11, the State Government may, if it is of opinion that it is necessary to do so, by notification, assess a higher rate of Revenue in tea lands not exceeding five times the existing land revenue of a tea group."

Deletion of Section 12 of Assam Act-VIII of 1936. 6. In the principal Act, sections 12 shall be deleted.

7. In the principal Act, in Section 13,—

- (1) for the figure "30", the figure "20", shall be substituted.
- (2) the provision (i) shall be substituted as follows, namely:—

"(i) the State Government may, for reasons to be recorded, fix a shorter term of settlement of lands other than town land.

- (3) the proviso (iii), shall be deleted.

Amendment  
of Section 15  
of Assam Act  
VIII of 1936.

8. In Section 15 of the principal Act, a clause (d) shall be inserted, namely:—

“(d) Industrial Sites”.

Deletion of  
Section 20  
of Assam  
Act VIII of  
1936.

9. In the principal Act, Section 20 shall be deleted.

Amendment  
of Section  
21 of Assam  
Act-VIII of  
1936.

10. In the principal Act, in Section 21 for the figure “30”, figure “20” shall be substituted.

Amendment  
of Section  
21A of  
Assam  
Act VIII  
of 1936.

11. In the principal Act, in Section 21 A, the words, “from a report prepared under Section 6 of this Act”, shall be deleted.

Insertion of  
new Section  
25 A in As-  
sam Act-VIII  
of 1936.

12. In the principal Act, after Section 25, the following new section shall be inserted, namely:—

“25 A. Assessment of revenue on industrial land—

Notwithstanding anything contained in the Act, where land originally settled is used as industrial land, the revenue thereon shall be assessed at such higher rates as may be prescribed by rules”.

K. LASKAR,  
Secretary to the Govt. of Assam,  
Legislative Department.